

145	Written Answers	SRAVANA 27, 1909 (SAKA)		Written Answers	146
1	2	3	4	5	6
7.	Hooghly	19	60	2029	299.131
8.	Howrah	4	-	234	115.904
9.	Lalpaiguri	9	10	199	159.039
10.	Midnapore	19	772	1638	1022.560
11.	Malda	5	14	435	42.620
12.	Murshidabad	21	216	3098	572.396
13.	Nadia	23	14	3145	602.431
14.	24-Parganas	21	384	2696	570.898
15.	Purulia	9	595	100	751.162
16.	West Dinajpur	5	234	302	174.901
<b>Total</b>		<b>188</b>	<b>3704</b>	<b>17768</b>	<b>6118.987</b>

#### SIKKIM

1.	Sikkim East	2	12	-	97.481
2.	Sikkim South	-	-	-	-
3.	Sikkim West	2	26	-	72.376
4.	Sikkim North	2	20	-	149.101
<b>Total</b>		<b>6</b>	<b>58</b>	<b>-</b>	<b>318.958</b>

#### Allotment of Kerosene, petrol and Diesel to Andhra Pradesh

3342. SHRI KATURI NARAYANA SWAMY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of kerosene oil, petrol and diesel quota allotted to Andhra Pradesh during 1986-87 and upto 30th June, 1987;

(b) whether there is any proposal to increase the petrol, kerosene oil and diesel quota to Andhra Pradesh for the remaining period of 1987 keeping in view the floods and drought situation;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIBRAHMA DUTT): (a) While allocation of kerosene to States and Union Territories, including Andhra Pradesh, is made by the Ministry of Petroleum & Natural Gas, there is no system of making allocation of petrol and diesel to States and UTs. These products are available of free sale basis to all

consumers, and the oil companies have standing instructions to meet the demand in full as far as possible.

Allocation of kerosene to and sales to and sales of petrol and diesel in Andhra Pradesh during 1986-87 and upto June, 30, 1987, are as under:-

(Figures in tonnes)

<i>Period</i>	<i>Allocation of kerosene</i>	<i>Sale of petrol (MS)</i>	<i>Sale of diesel (HSD)</i>
1986-87	4,66,735	1,49,224	12,16,943
1.4.87 to 30.6.87	1,11,645	40,965	2,77,284

(b) and (c). Allocation of kerosene to Andhra Pradesh and other States/Union Territories for the current monsoon block comprising the months of July to October, 1987 has been made at the enhanced growth rate of 7%, as against the normal growth rate of 5%, over the allocation given for the same period last year, to enable the State Governments to meet the increased demand of kerosene. This policy is proposed to be continued for the remaining period of 1987.

Additional ad-hoc allocation of kerosene is also given to meet situations like flood, drought, shortage of LPG, etc., on specific requests.

As stated above, diesel and petrol are available on free sale basis and their demand is being met in full.

(d) Does not arise in view of the reply given to parts (b) and (c) above.

#### Tea Auction Trade

3343. DR. B.L. SHAILESH: Will the Minister of INDUSTRY be pleased to state:

(a) whether the tea auction trade in the country both domestic and export trade has been traditionally an exclusive affair so far;

(b) whether the Monopolies and Restrictive Trade Practices Commission has at any stage examined this monopoly in tea auction trade and suggested steps to ensure free play of market forces and weeding out restrictive practices at the auction centres throughout the country; and

(c) if so, the new set of rules, if any, formulated to end this century-old monopoly?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) and (c). The monopolies and Restrictive Trade Practices Commission have, on the basis of applications filed before them, instituted 6 restrictive trade practices enquiries under the relevant provisions of the MRTP Act, 1969 with reference to certain rules at the tea auction centres in the coun-